## GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

STARRED QUESTION NO:353 ANSWERED ON:20.03.2015 EXPORT ORIENTED UNITS Giluwa Shri Laxman;Rajoria Dr. Manoj

## Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantum and value of export made through the Export Oriented Units (EOUs) along with its share to total exports of the country during each of the last three years and the current year, country-wise;

(b) the amount of incentives and tax concessions provided to these units during the said period;

(c) whether the Government has taken note of misuse of such incentives and tax concessions by some of the units; and

(d) if so, the details thereof indicating the complaints received/reported in this regard during the said period along with the action taken/proposed to be taken thereon?

## Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

a) to d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 353 FOR ANSWER ON 20TH MARCH, 2015 REGARDING "EXPORT ORIENTED UNITS"

(a): The value of export made through the Export Oriented Units (EOUs) along with its share in total exports of the country during each of the last three years and the current year is as under:

(Value in Rupees Crores)
Year EOU's India's EOU's % share of
Exports Exports India's Exports
2011-12 85201.02 1,465,959.39 5.8
2012-13 90180.67 1,634,318.28 5.5
2013-14 89642.09 1,905,011.08 4.7
# 2014-15 64321.30 1,444,720.12 4.45
(prov.)
# Country-wise detail for 2014-15 is not available.

Country-wise export data for 2011-12, 2012-13 and 2013-14 is at Annex-I.

(b): The amount of incentives and tax concessions provided to these units during the said period is as under:

(Value in Rupees Crores) S.No. Year CST/DBK/TED Duty foregone Reimbursement 1. 2011-12 295.54 8996.80 2. 2012-13 405.31 11528.45 3. 2013-14 271.65 12834.39 4. 2014-15 305.60 7813.25 (prov.)

(c) : The incentives and tax concessions are as per the Foreign Trade Policy and are in the nature of export promotion measures. Wherever, an instance of misuse of such incentives and concessions is noted, prompt action is taken as per rules.

(d): Details of Show Cause Notices issued and Penalty imposed for misuse of incentives and tax concessions and violations of provisions of FTP are as under:

S.No. Year No. of cases 1. 2011-12 43 2. 2012-13 40 3. 2013-14 59 4. 2014-15 (prov.) 49